

**The Goa Agricultural Produce and
Livestock Marketing (Promotion and
Facilitation) (Amendment) Bill, 2021**

(Bill No. 40 of 2021)

A

BILL

5 *further to amend The Goa Agricultural Produce
and Livestock Marketing (Promotion and
Facilitation) Act, 2007 (Goa Act 11 of 2007).*

BE, it enacted by the Legislative Assembly of
Goa in the Seventy-second Year of the Republic
of India as follows:-

10 **1. Short title and commencement:**— (1) This
Act may be called the ‘Goa Agricultural Produce
and Livestock Marketing (Promotion and
Facilitation) (Amendment) Act, 2021.

(2) It shall come into force at once.

15 **2. Amendment of section 42.**— In section 42
of the Goa Agricultural Produce and Livestock
Marketing (Promotion and Facilitation) Act, 2007
(Goa Act 11 of 2007), in sub section (1), for the
expression “Registrar of Co-operative Societies,
not below the rank of Assistant Registrar of
20 Co-operative Societies”, the expression
“Department of Agriculture/Directorate of
Agriculture, not below the rank of Agriculture
Officer” shall be substituted.

Statement of Objects and Reasons

The Bill seeks to amend sub-section (1) of section 42, of the Goa Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, 2007 (Goa Act 11 of 2007) in view of reallocation of the subject, Agriculture Marketing to the Department of Agriculture, so as to enable Marketing Board to appoint Official from the Department/Directorate of Agriculture as the Secretary of the Marketing Board. The subject 11 Agriculture Marketing” is now allotted to the Department of Agriculture. Appointing Official from the Department of Agriculture will help in channelizing the various schemes and projects meant for marketing of the agriculture, animal husbandry and fisheries product. The bill seeks to achieve the above objects.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill.

Porvorim–Goa, (Chandrakant (Babu) Kavlekar)
Dated: 23-07-2021. Minister for Agriculture

Assembly Hall, (Namrata Ulman)
Porvorim–Goa. Secretary to the Legislative
Dated: 23-07-2021. Assembly of Goa

ANNEXURE

Extract of Section 42 The Goa Agricultural Produce
and Livestock Marketing (Promotion and Facilitation)
Act, 2007 (Goa Act 11 of 2007).

Staff of Marketing Board

42. Power of the Marketing Board to employ staff.

The Marketing Board shall employ an official deputed by the Government from the Registrar of Co-operative Societies, not below the rank of Assistant Registrar of Co-operative Societies and such other officers and servants as may be necessary for the management of the market and for the collection, maintenance, dissemination and supply of information relating to crops, statistics and market intelligence and for carrying out its duties under this Act and shall pay such officers and servants such salaries and allowances, pension or gratuity as the Marketing Board thinks fit and shall contribute to any Provident Fund and Pension Fund which may be established for the benefit of such employees.

Provided that all posts other than that of a Secretary, save as such general or special directions issued by the State Marketing Officer in this behalf, shall be created with the prior approval of the State Marketing Officer.



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

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Livestock Marketing (Promotion
and Facilitation) (Amendment)
Bill, 2021**

(Bill No. 40 of 2021)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2021**

